

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 413 of 2012 in
DFR No. 2232 of 2013**

Dated: 3rd January, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Uttrakhand Power Corporation Ltd. ...Appellant (s)

Versus

M/s. R.V. Akash Ganga Infrastructure Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Daleep Kumar Dhayanai
Counsel for the Respondent(s): Mr. Shwetank Sailakwol for R.1

ORDER

It is represented by the learned counsel for the Applicant/Appellant that all the Respondents have been served and affidavit of service has been filed to that effect.

Mr. Shwetank Sailakwol, the learned counsel undertakes to file Vakalatnama today on behalf of Respondent No.1 and seeks some time to file the reply to the condonation of delay Application.

Post the matter on **18.01.2013**. In the meantime, Reply be filed by the Respondent No.1 after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/mk